

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

[REDACTED]  
NEW BOMBAY BENCHO.A. No. 552 of 1989  
Exxxx

DATE OF DECISION 20.9.1989

Shri Jitendrasingh Chaddha Petitioner

Shri S.D. Malke Advocate for the Petitioner(s)

Versus

Con roller of Aerodrome, Respondent  
N.A.A. Nagpur & 2 Others.

Shri S.R. Atre (for Mr. P.M. Pradhan) Advocate for the Respondent(s)

## CORAM :

The Hon'ble Mr.

The Hon'ble Mr. M.Y. Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Y*
2. To be referred to the Reporter or not? *N*
3. Whether their Lordships wish to see the fair copy of the Judgement? *N*
4. Whether it needs to be circulated to other Benches of the Tribunal? *N*

*W.L.*

(3)

BEFOFE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
NEW BOMBAY BENCH, NEW BOMBAY

O.A.No.552/89

Shri Jitendrasingh Chaddha,  
Fire Operator,  
Quarter No.CA III/57,  
Airport Colony,  
Nagpur-440 005.

.. Applicant

V/s.

1. Controller of Aerodromme,  
National Airport Authority,  
Office of the Controller  
of Aerodromme,  
Nagpur Airport,  
Nagpur-440 005.

2. Regional Director,  
Bombay Airport,  
Bombay.

3. The Chairman,  
National Airport Authority,  
R.K.Puranm,  
New Delhi.

.. Respondents.

Coram: Hon'ble Member(A), Shri M.Y.Priolkar.

Appearance:

1. Shri S.D.Malke,  
Advocate  
for the applicant.

2. Shri S.R.Atre(for  
Shri P.M.Pradhan)  
Advocate  
for the respondents.

ORAL JUDGMENT:

Dt. 20.9.1989

(Per: Shri M.Y.Priolkar, Member(A))

Present Mr.S.D.Malke, learned advocate for the applicant and Mr.S.R.Atre(for Mr.P.M.Pradhan), learned advocate for the respondents.

2. Mr.Malke states that in view of the decision of the Principal Bench of this Tribunal holding that the National Airport Authority is not amenable to the jurisdiction of this Tribunal, he would like to withdraw this application. Mr.Atre has no objection. The application, is, therefore,

(h)

disposed of as withdrawn by the applicant with  
no order as to costs.

By  
(M.Y.Friolkar)  
Member(A)

Judgement dt. 20/9/89

Served to parties on

25/10/89.

ABDUL  
5/10/89

Judgement dt. 20/9/89

Served on R.NOR and  
d. (O.89 & Applicant and NII)

NS  
13/10/89

Judgement dt 20-9-89

Served on R.CS No. 3  
on dt 14-10-89

NSD  
1-11-89